

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 126**  
**(IB)-2425(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd.

.... Applicant/Petitioner

Vs.

Jindal India Thermal Power Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. K. Datta, Mr. Amit Kr. Mishra,  
Mr. Mohit Nandwani, Ms. Kanika Singhal, Mr.  
Turab Ali Kazmi, Advs.

**ORDER**

Cost paid. Learned counsel for the corporate debtor states that the reply has been filed today and a copy thereof has been furnished to the counsel for the petitioner in the court today.

Rejoinder, if any, be filed within a week with a copy in advance to the counsel opposite.

The registry is directed to add the reply and the rejoinder with the judicial file.

List for arguments on 19.12.2019.

— sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**